

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 189 of 2023

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal Nala Sangam

Represented by Mr. A. Kumar, Organiser

...Petitioner

Vs

Puducherry Pollution Control Committee & 2 ors

...Respondents

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Signed at 03rd April 2025

Me. Ramaswamy

Counsel for R1 and R2

Ramaswamy Meyyappan

[MS/1894/2016]

Government Advocate for Puducherry

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 189 of 2023 (SZ)

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalpet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &

-- Petitioner

-Versus-

1. Puducherry Pollution Control Committee,
Through the Member Secretary,
Department of Science, Technology and Environment,
Puducherry – 605 005.
2. The District Collector,
Government of Puducherry,
Puducherry.
3. M/s. Solara Active Pharma Sciences Ltd.,
Oulgaret Municipality, Periyakalpet,
Puducherry.

-- Respondents

**COMPLIANCE REPORT FILED BY THE MEMBER SECRETARY,
PUDUCHERRY POLLUTION CONTROL COMMITTEE
IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (SZ)
DATED 22.01.2025 IN OA. NO. 189 of 2023 (SZ)**

The Hon'ble National Green Tribunal (SZ) vide order dated 22.01.2025 in O.A. No. 189 of 2023 (SZ) had issued the following directions:

- (i) The 3rd Respondent is granted three months to remove all the remaining structures submerged in the seabed.

Compliance: The Puducherry Pollution Control Committee had issued a direction to the 3rd Respondent, vide No. 189/PPCC/DIR/OMK/PDY/JE/2025/211 dated 17.03.2025, to comply with the order of the Hon'ble National Green Tribunal (Southern Zone). The copy is placed in Annexure I.

- (ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months.

Compliance: Since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, the PPCC had requested the Department of Fisheries and Fisherman Welfare, Puducherry vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/252 dated 24.03.2025, to assess the claim of the petitioner and views on the same may be furnished, at the earliest for further necessary action. The copy is placed in Annexure II.

Date : 03.04.2025
Place : Pondicherry


(Dr. N. Ramesh)
Member Secretary
PPCC

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DIR/OMK/PDY/JE/2025/ 211

Puducherry, the

17 MAR 2025

DIRECTION ISSUED FOR COMPLIANCE OF THE ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL IN THE MATTER OF O.A. No. 189/2003 (SZ)

WHEREAS, you are operating a Large Scale / Red Category (17 Categories - Bulk Drug Manufacturing unit), in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, located and operating at **Periyakalpet, Puducherry**, manufacturing Pharmaceutical APIs – 401 TPM.

AND WHEREAS, you are aware that, O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalpet, Puducherry, before the NGT (SZ), against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you. the same was heard on 22.01.2025 and order was issued as “(i) The 3rd Respondent is granted three months to remove all remaining structures submerged in the seabed.”

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to comply with the order of the Hon'ble NGT (SZ) / if complied already, to furnish the compliance report to this Authority **within 7 days** from the date of receipt of this direction, failing which necessary action as deemed fit, shall be initiated against your unit.

For and on behalf of PPCC,

N. Ramesh

(Dr. N. RAMESH)

MEMBER SECRETARY

To,

M/s. Solara Active Pharma Sciences Ltd., R.S. No. 33 & 34, Mathur Road, Periyakalpet, Puducherry – 605 014.

Copy to :

Standing Guard File.

S. Badar
18/3/25

DESPATCHED

REGISTERED POST WITH A/D

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DIR/OMK/PDY/JE/2025/252

Puducherry, the 24 MAR 2025

To,

The Director,
 Department of Fisheries and Family Welfare,
 Fishing Harbour Complex, Thengaithittu, Mudaliarpot Post
 Puducherry-605 004.

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Furnish views
 on the Applicant's claim of compensation – reg.

Ref : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated
 22.01.2025

With reference to the subject mentioned above, an O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalapet, Puducherry, before the NGT (SZ), against M/s. Solara Active Pharma Sciences Ltd., Kalapet, Puducherry, alleging that, the remanence of the undersea pipelines laid by the unit, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation of Rs. 10 Lakhs from the unit. The same was heard on 22.01.2025 and order was issued as "(ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months." The copy of the Order is enclosed for kind perusal.

Since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, it is requested that, the claim of the petitioner may be assessed and views on the same may be furnished, at the earliest for further passing orders.

Yours sincerely,



(Dr. N. RAMESH)

MEMBER SECRETARY

✓ Enclosure : As above.

Copy to :
 Standing Guard File.

P. Babu
 24/3/25
ATCHED

olca
 20/3/25

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

OA No. 189 of 2023

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal
Nala Sangam
Represented by Mr. A. Kumar, Organiser
...Petitioner

Vs

Puducherry Pollution Control
Committee & 2 ors
...Respondents

REPORT

Mr. Ramaswamy Meyyappan
MS1876/2016
Government Advocate of Puducherry
Madras High Court Campus
COUNSEL FOR RESPONDENT
9940188325/meram6@gmail.com